

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3117**

TO BE ANSWERED ON THE 20TH AUGUST, 2025/ SRAVANA 29, 1947 (SAKA)

MAKE-IN-INDIA REQUIREMENT FOR FORENSIC POLICING TOOLS

3117 SHRI SAKET GOKHALE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether purchase of forensic equipment and software by Delhi Police and CAPFs is governed by mandatory Make-in-India requirements to promote indigenous technologies, if so, the details thereof; and

(b) whether the Ministry has provided any exemption from Make-in-India clause to purchases of forensic equipment and software by Delhi Police and CAPFs between the period January 2020 till date, if so, the details and the reasons for the exemption?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) As per Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry Public Procurement (Preference to Make in India) order dated 15.06.2017 as amended time to time, purchase preference shall be given to local suppliers in all procurements by procuring entities. Delhi Police and CAPFs are covered in this order for all items, including forensic equipment and software.

(b) As per para 14 of the said Order, the administrative department undertaking the procurement (including procurement by any entity under its administrative control), with the approval of their Minister-in-charge, may for reasons to be recorded in writing exempt any particular item or supplying entities from the operation of this order or any part of this order. Accordingly, exemption for “Make in India(MII) clause” has been provided only in two cases after satisfying the conditions as laid down in the MII order, to Delhi Police, since January 2020. No such exemption has been provided to Central Armed Police Forces (CAPFs) since January' 2020 for procurement of forensic equipment and software.
